



2026:AHC:50095

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 852 of 2026

Tulsi Ram And Another

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

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|---------------------------|--------------------------------------------|
| Counsel for Petitioner(s) | : Ayushi Singh, Jigyasa Singh, Navin Kumar |
| Counsel for Respondent(s) | : C.S.C.                                   |

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**Court No. - 54**

**HON'BLE DINESH PATHAK, J.**

1. Heard learned counsel for the petitioners, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, seeking following relief:

*"a) Issue a writ, order or direction in the nature of mandamus to respondent no. 4 to expedite the application filed by petitioner under rule 109A of U.P. Consolidation of Holding Rules 1954 in Application No. /2019 (Ram Lakhani (deceased) and others Vs. State of U.P. and others) to execute the order dated 29.08.1986 passed in Revision No. 440 (Lal Bahadur Singh Vs. Mahadev) which is pending since 28.01.2019 within stipulated period of 3 months so that justice may be done to the petitioners."*

3. It has been submitted that the aforesaid matter is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided expeditiously.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served by keeping this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as raised in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 4), before whom the aforementioned matter is pending disposal, to decide the same in accordance

with law expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

**March 11, 2026**

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**(Dinesh Pathak,J.)**